

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942, Fax-23753923**

**Ref: Petition No. 250/2010**

Date: 04.10.2011

To

**The Executive Director (Commercial),**  
THDC India Limited,  
Pragatipuram, Bypass Road,  
Rishikesh-249201, (Uttarakhand)

**Subject: Petition No. 250/2010- Approval of Final Generation Tariff of Tehri Hydroelectric Power Project (HPP) Stage-I (4 X 250 MW) for the period 22.09.2006 to 31.03.2009.**

Sir,

With reference to your petition on the subject mentioned above and the submissions filed vide affidavits dated 22.02.2011, 10.06.2011 and 29.08.2011, I am directed to inform you to furnish the clarification/ information on the following, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 22.10.2011.

**a) Rate of interest of each loan in Form-16.**

As directed earlier, the rate of interest of each loan is to be furnished.

**b) Clarification about adjustments of Rs.86.04 Crores in Form-5B.**

It has been furnished vide affidavit dated 10.06.2011, that "some liabilities, provision and advances are very old (some of them taken over from UPID). However, net-off the same has been adjusted in the power component and depreciation has been calculated accordingly."

The details of the above adjustments are to be furnished.

**c) Clarification about Adjustments of Rs.195.70 Crores and Rs.104.23 Crores in IDC & FC in Form: 16.**

It has been furnished vide affidavit dated 10.06.2011, that "the amount of Rs.195.70 Crores and Rs.104.23 Crores are the share of interest and financing charges pertaining to operation and maintenance of unit/after commercial operation of unit for the year 2006-07 and 2008-09 respectively (up to 08.07.2007, commercial operation date of the generating station being 09.07.2007). Therefore, these expenses have been charged to Profit & Loss account."

In this connection proper justification with detailed calculation are to be furnished.

**d) Detailed Calculation of financial charges along with rates in Form: 16.**

By vide affidavits dated 10.06.2011 and 29.08.2011 in Annexure II and Annexure B respectively, only figures of financial charges have been submitted. However, the rates and calculation of financial charges are also to be submitted.

**e) Supporting of FERV rates as on Date of drawl and repayment.**

The affidavit dated 10.06.2011 includes only the details regarding 31st March of every year and as on COD of the station. However, it does not include the supporting of FERV rates as on date of drawl and repayment. The same needs to be furnished.

**f) Unit-wise calculation of IDC on total loan excluding irrigation component Form: 16**

Contrary to contention vide affidavit dated 10.06.2011, Form-6 of the petition clearly shows that the loan, on which IDC is calculated, includes Irrigation Component. Further vide affidavit dated 10.06.2011 it has been submitted that, "the detailed calculation of IDC on total loan (excluding irrigation component) is in form No. 13 and Form No. 16 of the petition filed with the Commission." It is also been submitted vide affidavit dated 29.08.2011 that "There is no specific asset created for the purpose of irrigation facility. Therefore no specific loan has been taken for irrigation component....."

If the above two statements are correct and the total loan of Rs. 415049.82 Lakhs (refer Form 16) do not include irrigation component, then clarification is to be submitted as regard the amount of Rs.19894.00 Lakhs (refer Form 6) deducted as 'loan considered for irrigation component'. Further, if the total loan is segregated into 'irrigation component' and 'power component', then the submission in affidavit dated 10.06.2011 requires proper clarification. The basis of the segregation of the total loan into 'irrigation component' and 'power component' (as shown in Form 6), if any, is to be submitted.

**g) Editable soft copy of all the calculation.**

The figures have been manually inserted and has not been calculated in excel sheet in the soft copy submitted to the Commission. The editable soft copy does not reflect the actual calculation and the same need to be submitted.

2 Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours sincerely

Sd/-  
Ritu Randeva  
**Assistant Chief (Legal)**